

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5177

ANSWERED ON:26.04.2013

REWARD TO INFORMERS

Khairi Shri Chandrakant Bhaurao;Laguri Shri Yashbant Narayan Singh

Will the Minister of FINANCE be pleased to state:

- (a) whether any amount allocated for rewarding the informers of tax evasion have not been disbursed by Central Board of Direct Taxes (CBDT);
- (b) if so, the details thereof and reasons therefor for the last three years; and
- (c) the reaction of the Government thereon?

Answer

To be answered by the Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

(a) The reward is disbursed from the head "Other Charges" under grant no. 42. The status of fund disbursement for this head ("Other charges") during last three financial years is as under:

Financial Year	Sanctioned Grant	Funds utilized
(Rupees in crores)	(Rupees in crores)	
2012-13	4.50	2.11
2011-12	4.50	3.11
2010-11	4.50	3.34

(b) Rewards to informants are given as per the Guidelines issued by the Central Board of Direct Taxes for grant of rewards to Informants, 2007. As per the scheme, reward is decided by a local reward committee, in the region of each Director General of Investigation. The Authority Competent to grant reward may grant reward not exceeding 10% (Ten per cent) of the extra Income Tax and Wealth Tax levied and actually realised, but subject to a ceiling of Rs. 15,00,000/- (Rupees fifteen lakhs only) if the aforesaid taxes are directly attributable to the information, including documents, supplied by the informant. The reward so determined is paid from the head "other charges". Considering the fact that reward is payable after ascertaining results of the actions pursuant to the information provided by an informer, exact quantification of the amounts required to be disbursed to informants during a financial year is not feasible at the time of formulating budget estimates.

(c) Does not arise in view of the reply to (a) and (b) above.